GOVERNMENT OF INDIA MINISTRY OF STEEL

RAJYA SABHA UNSTARRED QUESTION NO. 1276 FOR ANSWER ON 13/02/2023

CORRUPTION AND IRREGULARITIES IN SAIL

1276. SHRI SANJAY SINGH:

Will the Minister of STEEL be pleased to state:

(a) whether cases of large scale corruption, irregularities and violation of rules due to the collusion between the officers of SAIL and contractors have come to the fore;

(b) if so, the number of such cases reported during the last five years, the details thereof, and the number of pending cases so far;

(c) the amount of loss/financial loss suffered by SAIL and SAIL units every year due to corruption, irregularities and violation of rules during the last five years; and

(d) whether strict action has been taken by Government against the corrupts, if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI FAGGAN SINGH KULASTE)

(a)&(b): A total of 2472 complaints relating to alleged corruption, irregularities, violation of rules, nexus of officers of SAIL and contractors, giving false information for the purpose of employment, etc. were registered in Vigilance Department of Steel Authority of India Limited (SAIL), including SAIL Refractory Company Limited (SRCL), during the last five years.

The details thereof during the last five years are as following::-

Year	No. of complaints registered
2018	574
2019	499
2020	492
2021	544
2022	363
Total	2472

As on 31.12.2022, only 51 complaints out of 2472 complaints registered during 2018 - 2022 were pending under various stages of investigation i.e. Preliminary Investigation or Detailed Investigation Stage.

(c) No such details are maintained.

(d) Disciplinary proceedings are initiated in respect of employees against whom any allegation of misconduct is, prima facie, found to be there. On conclusion of the disciplinary proceedings, based on the nature of misconduct, suitable punishment was imposed on 228 employees in the last five years, including stringent punishment of removal/dismissal from service.